[ShriBhupesh Gupta]

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condemn the action of the British Government and denounce the steps taken by them. Only then, Sir, the Anglo-Saxion imperialism will understand something of it. Otherwise, it is nothing and nothing at all. For the last ten years, we have been told of the same thing over and over again. Yes, I know that we cannot compel the British Government by ourselves. Surely, Sir. we can take such steps as would stimulate still further, inspire still further, the world opinion, would lead to the isolation of the present Heath Government and also the Tory policy of supporting such a regime as part and parcel of their existing programme in the face of opposition from all sections of mankind. These are the things to be done. I do not know. Sir, why our External Affairs Ministiy has suddenly become such a vegetarian in this matter that

they would not touch anything (Interruptions). I do not know what has come of this Ministry. Where is the indignation? Where is the indication that the Ministry fully shares these sentiments, shares these sentiments in full measure? Where is it? Nothing of that kind! The same kind of insipid, meaningless, reply is given time and again, read out to us and, if I may say so, Sir, we do not want such replies. We want more indignation and let us take such steps. Let us take some economic action against the British Government as a protest of the Indian people; let us stop the remittances of their profits and so on to England; and let us take such an action, Sir.

SHRI ARJUN ARORA: Sir, I want to ask one thing.

SHRI SURENDRA PAL SINGH: Sir, we have been second to none in condemning the racist policies of the regime there or in South Africa or elsewhere for that matter. But the only point here is that the hon. Member has suggested certain steps which should be taken by the Government against the British Government.

We should not take any steps now only on the basis of heresay. We should wait until we have full facts in our possession. And then alone the Government's stand can be known. But we have always been condemning their racial policies and we have made it clear that we are in favour of restoring

Ihe rights of the African people in Rhode sia and everywhere. But we should await the full facts

SHR1 BHUPESH GUPTA: Sir, on a point of Order. Sir, is it disputed that the Ian Smith's Government is recognized by the Heath Government? Is there any dispute about that? Throw up such letters; they mean nothing. You can study them, if you like, but throw them out. Foreign Policy loses much of its force and moral character if it is not implemented in time and in a manner as it should be. Il you delay it, then the effect is lost.

MR. DEPUTY CHAIRMAN; Mr. Arora.

SHRI ARJUN ARORA: May I know if the Government has got in touch with and is ascertaining the feelings of, the independent Governments of African people, and if the Government will take some steps to ensure that our friendship with the newly independent people of Africa is not impaired by what the British Government does and our commitment to the Commonwealth makes us to do 1

SHRI SURENDRA PAL SINGH ; have always been in touch with the African Governments on this issue, and also other newly independent countries. And we will consult all the African countries before we take any positive stand.

PAPERS LAID ON THE TABLE

I. FORTY-SIXTH REPORT OF THE LAWCOMMISSION OF INDIA ON THFCONSTITUTION (TWENTY-FIFTHAMENDMENT) **BILE, 1971**

II. THE HIGH COURT JUDGES TRAVELLING ALLOWANCE (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/ विधि और न्याय मंत्रालय में राज्य मंत्री (SHRI NITIRAJ SINGH CHAUDHURY): Sir, I beg to lay on the Table—

(a) A copy of the Forty-sixth Report of the Law Commission of India on the Constitution (Twenty-fiftl Amendment)

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Bill, 1971. [Placed in Library. *See* No. LT-1148/71].

(b) A copy of the Ministry of Law and Justice (Department of Justice) Notification G.S.R. No. 1539, dated the 4th September, 1971 (in English and Hindi), publishing the High Court Judges Travelling Allowance (Amendment) Rules, 1971, under sub-seciion (3) of section 24 of the High Court Judges (Conditions of Service) Act. 1954. [Placed in Library. See NO.LT-1075/7J]

THE ADMISSION AS ADVOCATES (TRAINING AND EXAMINATION) (AMENDMENT) RULES, 1971

SHRI NITIRAJ SINGH CHAUDHURY: Sir, 1 beg to lay on the Table under sub-section (5) of section 49-A of the Advocates Act, 1961, a copy of the Ministry of Law and Justice (Department of Legal Affairs) Notification S. O. No. 3598, dated the 25th September, 1971 (in English and Hindi), publishing the Admission as Advocates (Training and Examination) (Amendment) Rules, 1971. [Placed in Library. Se«No. LT-1172/71]

THE MYSORE IRRIGATION (AMENDMENT) RULES, 1971

I. THE EXPORT OF INORGANIC CHEMICALS (INSPECTION) AMENDMENT RULES, 1971

IL THE EXPORT OF CORIANDER (INSPECTION) RULES, 1971

III. THE EXPORT OF FENNEL, FENUGREEK AND CLERY SEEDA (INSPECTION) RULES, 1971

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF

विभाग तथा नौवहन और परिवहन मंत्रालय में राज्य मंत्री

OM MEHTA): Sir, on behalf of Shri A. C. George, 1 beg to lay on the Table a copy each of the following Notifications (in English and Hindi), of the Ministry of Foreign Trade, under sub-section (3) of section 17 of the Export (Quatitj Control and Inspection) Act, 19b3:—

- (i) Notification S. O. No. 2454-B, dated the 24th June, 1971, publishing the Export of Inorganic Chemicals (Inspection) Amendment Rules, 1971. [Placed in Library. *See* No. LT-1288/71]
- (ii) Notification S. O. No. 2908, dated the 5th August, 1971, publishing the Export of Coriander (Inspection) Rules, 1971. [Placed in Library. *See No.* LT-1080/71].
- (iii) Notification S.O. No. 3601-A, dated the 1st October, 1971, publishing Ihe Export of Fennel, Fenugreek and Qelery Seeds (inspection) Rules, 1971. [Placed in Library. *See* No. LT-1081/71]

NOTIFICATIONS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION), ACT. 1951

SHRI OM MEHTA: Sir, on behalf of Shri A. C. George, 1 also beg to lay on the Table a copy each of the following Notifications (in English and Hindi), of the Ministry of Foreign Trade, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

- (i) Notification S.O. No. 3251, dated the 30th August, 1971.
- (ii) Notification S.O. No. 3406, dated the 13th September, 1971. [Placed in Library. *See* No. LT-1176/71 for (i) and (ii)].

I. THE COTTON TEXTILES (CONTROL) FOURTH AMENDMENT ORDER, 1971

II.THE JUTE (LICENSING AND CONTROL) AMENDMENT ORDER, 1971

SHRI OM MEHTA: Sir, on behalf of Shri A. C. George, 1 also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Foreign Trade, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) Notification S. O. No. 3807, dated the 15th September, 1971, publishing the